

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).3469/2011

COMMISSIONER COMMERCIAL TAX, UP

Petitioner(s)

VERSUS

DHAMPUR SUGAR MILLS LTD. & ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP and prayer for interim relief))

Date: 11/04/2011 This Petition was called on for hearing today.

For Petitioner(s) Ms.Shalini Kumar,adv.
 Mr. Gunnam Venkateswara Rao,Adv.

For Respondent(s) Mr.Prasenjit Keswani,adv.
 Ms. Sujata Kurdukar,Adv.

UPON hearing counsel the Court made the following
O R D E R

Respondent No.1 seeks a weeks time for filing counter affidavit. Respondent No.2 is still awaited. It is submitted on behalf of Respondent no.1 that Respondent No.2 is a Authority under the petitioner. Hence petitioner seeks dasti to the Respondent No.2. Granted. Take steps within a weeks as a last chance. Issue dasti. Await.

List the matter on 2.05.2011.

(Sunil Thomas)
Registrar